

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(PIL) No. 954 of 2019

Fariyaad Foundation through its President
Ravi Pratap Singh Petitioner
Versus
Government of Jharkhand & Ors. Respondents

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Ms. Susmita Lall, Advocate
For the Respondents : Mr. Piyush Chitresh, A.C. to A.G.

Oral Order

06 / Dated:11.09.2020

With consent of the parties, hearing of the matter has been done through video conferencing and there is no complaint whatsoever regarding audio and visual quality.

We are not at all satisfied with the counter affidavit which has been filed on behalf of the respondents though the State Government has come up with a notification extending the prohibition on the manufacture, storage, sale and distribution activities of Gutkha and Pan Masala containing tobacco and nicotine as ingredients till 25.07.2021 but the moot question is whether this ban is being implemented, whether the State authorities have any action plan for implementing it and whether in fact the State authorities are in a position to say that the aforesaid products are not available for sale in open market?

Let an affidavit dealing with the aforesaid issues be filed on behalf of respondent no. 2 i.e. Secretary, Department of Food Safety,

2.

Government of Jharkhand, Ranchi. The affidavit should also disclose as to what steps the State has taken since 2018 to deal with the issues.

As prayed, put up this matter on 9th October, 2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)

VK/AKT